



2026:DHC:7511



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
CNR No. DLHC010413072026
+ O.M.P. (T) (COMM.) 98/2026 & I.A. 24059/2026
ASHOK KUMAR JAIN PROPRIETOR NEW TECH INDIA

.....Petitioner

Through: Mr. Akshu Jain, Ms. Stuti Jain,
Ms. Viswa Bharti, Ms. Afreen
Saba and Mr. Umesh
Kushwaha, Advs.

versus

NEW DELHI MUNICIPAL COUNCILRespondent

Through: Mr. Udit Dedhiya, SC and Mr.
Saurabh Seth, SC with Mr.
Mayank Bamniyal, ASC, Mr.
Preyansh Gupta and Mr.
Arihant Shrivardhan, Advs.

55.

CNR No. DLHC010413092026
+ O.M.P. (T) (COMM.) 99/2026, I.A. 24063/2026 & I.A.
24204/2026
TC CONSTRUCTIONPetitioner

Through: Mr. Akshu Jain, Ms. Stuti Jain,
Ms. Viswa Bharti, Ms. Afreen
Saba and Mr. Umesh
Kushwaha, Advs.

versus

DELHI DEVELOPMENT AUTHORITYRespondent

Through: Adv. (appearance not given)

CORAM:

HON'BLE MR. JUSTICE OM PRAKASH SHUKLA

ORDER(ORAL)

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03.09.2026

1. The present petitions have been filed under Section 15 of the



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Arbitration and Conciliation Act, 1996 seeking substitution of the learned Sole Arbitrator.

2. As per the petition, the value of the claims for adjudication before the learned Arbitrator in O.M.P. (T) (COMM.) 98/2026 is Rs.3,24,310/- and O.M.P. (T) (COMM.) 99/2026 is Rs.10,96,973/-, which is below the pecuniary jurisdiction of this Court.

3. After some hearing, learned Counsel appearing for both the Petitioners seeks leave to withdraw the present petitions with liberty to file at appropriate forum.

4. Leave and liberty, as aforesaid, are granted.

5. The present petitions are dismissed as withdrawn.

6. Pending application(s), if any, also stand dismissed as withdrawn

OM PRAKASH SHUKLA, J

SEPTEMBER 3, 2026/ss